

ensure harmonious and quick implementation, it has been decided to adopt in the first phase the castes common to both the Mandal list as well as the State Lists.

The percentage of reservation for the Socially and Educationally Backward Classes (SEBCs) will be 27 per cent.

This reservation will be applicable to services under the Government of India and Public Undertakings with effect from 7-8-1990.

Amendment to the Inter-State Migrant Workers' Act

2689. SHRI SARADA MOHANTY: Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal under Government's consideration to amend the quantum of punishment provided under sections 24, 25 and 26 of the Inter-State Migrant Workers' Act, 1979;

(b) whether any such proposal received from the Government of Orissa, is still pending with Government; and

(c) if so, what action has been taken so far in the matter?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) No, Sir.

(b) and (c) The proposal received from the Government of Orissa as also from other Departments/Organisations have been considered and it has been felt not to proceed with the amendment of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service), Act, 1979 for the time being.

Sale/Transfer of Nazul Land in Delhi

2690. SHRI TIRATH RAM AMLA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any sale/transfer of Nazul land in Delhi by the lessee(s)/sublessee(s) without the prior permission of the lessor has come to the notice of the lessor (DDA);

(b) whether any ex-lessee has sold/transferred any lease-hold property when the lease stood cancelled;

(c) whether the DDA declared the said sale/transfer illegal as the lease stood cancelled at the time of the sale/transfer;

(d) whether the DDA later agreed to regularise the said sale/transfer subject to the purchasers/transferees agreeing to pay 50 per cent of the incremental value of the land at the present market value;

(e) whether the vendor(s) obtained prior permission of the lessor for such sale/transfer; if not, the reasons for which DDA agreed to regularise the said sale;

(f) whether the DDA worked out the current market value of the plot; if so, what is the market value and when was the market value conveyed to the purchasers/transferees; and

(g) by when and in what manner the DDA propose to take possession of such plot(s)?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (g) The information is being collected and will be laid on the Table of the Sabha.

Norms for inclusion of a community in the list of Scheduled Tribes

2691. SHRI RATNA BAHADUR RAI: Will the Minister of WELFARE be pleased to state:

(a) what are the norms to be followed by a community for its inclusion in the list of scheduled tribes; and